

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SIKKIM HYDRO POWER VENTURES LIMITED**
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	SIKKIM HYDRO POWER VENTURES LIMITED
2.	Date of incorporation of Corporate Debtor	05/09/2005
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40100DL2005PLC257673
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 2nd Floor, Plot No.360, Block-B, Sector 19, Dwarka, New Delhi-110075 IN Corp. Office: Orbit Plaza, 5th Floor, Plot No. 925/954, New Prabhadevi Road, Prabhadevi, Mumbai-400 025
6.	Insolvency commencement date in respect of Corporate Debtor	30th July 2020 (Order received on 05th August 2020)
7.	Estimated date of closure of insolvency resolution process	25th January 2021 (180 days from 30th July 2020)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name – Mr. Diwan Chand Arya Reg. No.: IBB/I/PA-003/IPA-ICAI-N-00256/ 2019-2020/12925
9.	Address & email of the interim resolution professional, as registered with the board	Address : Flat No. B2A-102, Golf Links Residency, Sector 18 B, Dwarka, New Delhi - 110075 Other, National Capital Territory of Delhi-110075 Regd. Email : aumdcarya@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : Flat No. B2A-102, Golf Links Residency, Sector 18 B, Dwarka, New Delhi - 110075 Email: shpvl.cirp2020@gmail.com
11.	Last date for submission of claims	19th August 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench- IV has ordered the commencement of a corporate insolvency resolution process of the **M/s. Sikkim Hydro Power Ventures Limited w.e.f 30th July 2020.**

The creditors of **M/s. Sikkim Hydro Power Ventures Limited** are hereby called upon to submit their claims with proof on or before **19th August 2020** (as per date of receiving of the order) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA, is not applicable in this case.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Diwan Chand Arya

Date: 08.08.2020

Interim Resolution Professional, M/s. Sikkim Hydro Power Ventures Limited

Place: New Delhi

Reg. No.: IBB/I/PA-003/IPA-ICAI-N-00256/2019-2020/12925